

interest element, maintenance charges and profit of Delhi Development Authority; and

(f) if so, why these charges are not deducted from the cost of flat for calculating rateable value of the flats?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The Municipal Corporation of Delhi has intimated that the rateable value of a property is the standard rent calculated on the basis of 7 1/2 per annum of the aggregate amount of reasonable cost of construction and the market price of the land comprised in the premises on the date of commencement of the construction. It was for this reason that notices under Section 126 of the Delhi Municipal Corporation Act, 1957 were issued during the year 1978-79 to the allottees of D.D.A. flats proposing to re-fix the rateable value on standard rent basis.

(b) According to the Municipal Corporation of Delhi levy and collection of Property Taxes has no 'quid pro quo' with the provision of civic amenities or services provided in any locality.

(c) Yes, Sir. The Corporation has stated that in other cases where the assessment had already been made on standard rent basis or on the basis of the rent realised, the issuance of such notices was not necessary.

(d) No, Sir.

(e) According to the Corporation, for purposes of determining the rateable value of D.D.A. flats, the cost is taken as the actual cost paid to the D.D.A. by the assesses/allottees or proposed to be paid to the D.D.A. by such persons as reflected in the allotment letters, including surcharge etc., if any payable to the D.D.A.

(f) According to the Corporation for all intents and purposes the cost of a flat in the hands of its owner is

the one actually paid to the D.D.A. or spent by the owner on its purchase.

Compensation to Employees of J. B. Plastic, Delhi

6958. SHRI RAGHUNATH SINGH VERMA:

SHRI BHEEKHABHAI:

Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No. 4273 on the 17th December, 1980 regarding compensation to employees of J.B. Plastics, Delhi and state:

(a) whether a Medical Board was set up to decide the question of further compensation to be given to that employee;

(b) if so, the findings thereof and the exact amount this Board sanctioned and the mode of payment, if made so far;

(c) whether that employee has not been re-employed in the above factory so far; and

(d) if so, the steps taken or proposed to be taken by Government to ensure re-employment of such employees in future?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) Yes.

(b) A sum of Rs. 1093.75 paise have already been paid as temporary disablement benefit from 20-3-80 to 13-9-80. The Medical Board met on 16-12-80 and assessed loss of earning capacity as 60 per cent provisionally for a period of one year. On this basis the employee has been sanctioned permanent partial disablement benefit at the rate of Rs. 3.75 per day. This however, is effective from the date his temporary disablement benefit ceased, that is 13-9-80. The employee is being paid with effect from 14-9-80 which will continue till 15-12-81. A sum of Rs. 630/- has already been paid in cash for the period from 14-9-80 to 28-2-81. His case will be

reviewed upon expiry of the one year period.

(c) It is understood that the insured pension is no longer in the employment of M/s J.B. Plastics.

(d) There is no provision in the Employees' State Insurance Act 1948 to ensure re-employment in such cases.

Deaths due to Clashes

6959. SHRI B. K. NAIR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons, State-wise, who lost their lives during January 1980 to February end 1981 as a result of clashes between political parties, trade unions and student organisations and that of individual victims of fatal attacks of such groups; and

(b) the details regarding such clashes and attacks including places of occurrence, dates and number of deaths and also the parties and organisations concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) According to information furnished by the Government of Haryana one person lost his life as a result of clashes during period specified. The Governments of Himachal Pradesh and Nagaland and U.T. Administrations of Andaman & Nicobar Islands, Arunachal Pradesh, Chandigarh, Dadra & Nagar Haveli, Mizoram and Pondicherry have not reported any death during the period as a result of clashes mentioned. The information in respect of the other States & U.T. Administrations is being collected and will be placed on the table of the Lok Sabha.

(b) One pro-Management worker of Bhami Prints, Faridabad, fired at some unionist worker on 19-5-1980. One Kanchan, who was hit, died in the Hospital.

Threats to Employees of C. P. Fund Commissioner Office

6960. SHRI R. P. SARANGI: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that a handful number of staff members who do not represent any recognised body of employees in the Office of the Central Provident Fund Commissioner are regularly issuing threats and harassing the loyal staff members by threat of agitations thereby encouraging the staff members against discipline and devotion of duty;

(b) whether it is a fact that such activities are demoralising the officers and staff of Head quarters office and some of the officers, staff members and the union have requested the Central Commissioner for protection and suitable action against such elements;

(c) if so, whether Government propose to take suitable action to set right these miscreant staff in the interest of normal functioning of headquarters office; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) The Provident Fund authorities have intimated that there are at present two staff Unions in the Central Provident Fund Commissioner's office namely (i) Central Provident Fund Employees Union (Regd.) and Central Provident Fund Staff Association (Regd.). The latter submitted on 28-2-81, a charter of 12 demands indicating therein that if the demands were not settled by 15-3-1981, the Association would take recourse to agitational programme. Accordingly the Association conducted lunch hour demonstrations in the Sri Ram Centre building of the Central Office from 23-3-81 thereafter at Mayur Bhawan from 26-3-81 onward followed by a